

(19)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL HYDERABAD BENCH

HYDERABAD

O.A. NO. 383/96

Between:

Date of Order: 27.3.96.

D. Maranath Babu

...Applicant.

And

1. The Director General,
Telecommunications,
Sanchar Bhawan,
New Delhi.
2. The Chief General Manager,
Telecommunications,
A.P.Circles,
Hyderabad.

...Respondents.

Counsel for the Applicant : Mr. M. Venkateswar Rao

Counsel for the Respondents : Mr. K. Ramuloo

CORAM:

THE HON'BLE SHRI R. RANGARAJAN : MEMBER (A)

contd...

C.A. 383/96.

Dt. of Decision : 27-03-96.

ORDER

As per Hon'ble Shri R. Rangarajan, Member (Admn.) I

The applicant in this OA was initially appointed under R-2 on 04-01-1961. He was promoted as ASTT (TTS Group-C) w.e.f., 18-01-1974. Thereafter, he was promoted as TTS Group-B officer in the scale of pay of Rs. 650-1200/- w.e.f., 30-07-1984. On his regular promotion as TTS Group-B officer his pay was fixed at Rs. 650/-.

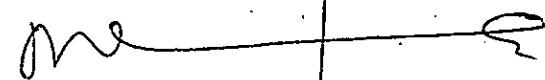
2. He is comparing his pay in Group-B service with that of one Shri Panjiara who is junior to the applicant in the cadre of TTS Group-B. Shri Panjiara was promoted on regular basis to Group-B w.e.f., 19-07-1989 and his pay fixed at Rs. 2675/- ~~in RSRP~~. The applicant submits that his seniority in Group-B was shown at Sl.No. 70195 where as the seniority of Shri Panji stood at Sl.No. 70261 and hence there is no doubt that he is senior to Mr. Panjiara. It is also the submission of the applicant that even in the cadre of ASTT/ is senior to Mr. Panjiara. Shri Panjiara was promoted on adhoc basis ~~TTS Group-B, and the inferior grade was~~ earlier to the grade of ~~Supervisor~~ was made circle unit ~~after his~~ In view of his adhoc promotion the pay of Shri Panjiara was fixed at a higher stage when he was promoted to Group-B service on regular promotion. As the applicant was not given adhoc promotion his pay was below that of Mr. Panjiara when he was promoted regularly in TTS Group-B service. It is also the case of the applicant that he never refused to work on adhoc basis ~~in~~ TTS Group-B.

3. He relies on the judgement of this Tribunal in OA.32/94 and batch cases decided on 05-12-1994 and submits that his case is squarely covered by the above quoted judgement. The learned standing counsel also submits that this case is covered by the batch cases referred to above.

4. In view of the above, I follow the same directions given in the above referred batch cases and direct as follows:-

The applicant have to be given the pay equal to the pay of Shri Panjiara as on the date of his regular promotion to STT Group-B on notional basis. He is entitled monetary benefits from 3 years prior to the date of filing of this OA i.e., from 24-02-1993 (this OA was filed on 24-02-1996).

5. The OA is ordered accordingly at the admission stage itself. No costs.


(R. Rangarajan)
Member(Admn.)

Dated : The 27th March 1996.
(Dictated in Open Court)

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Amulya
Dy. Registrar (J)

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